

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 12**  
**(IB)-297(PB)/2018**

**IN THE MATTER OF:**

Col. Sanjeev Dalal (Retd.) .... Applicant/petitioner

Vs.

M/s. International Recreation and Amusement Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 04.10.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS:-**

For the Petitioner/Applicant:

For the Respondent(s):

Mr. Deepak Motla, Ms. Dhiriti Sharin, Advs. for IRP.

**ORDER**

**CA-955(PB)/2018**

On the request made by the counsel for the RP, hearing is deferred to 05.10.2018.

**CA-954(PB)/2018**

Minutes of first meeting of CoC held on 11.09.2018 is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

The application stands disposed of.

—Sd—

**(M.M.KUMAR)**

**PRESIDENT**

—sd—

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**